

MR. SPEAKER: That has already been raised and talked about and there is no point in raising it again. Education Ministry's Demands are under discussion and you can speak on it.

श्री विनायक प्रसाद यादव (सहरमा) : अध्यक्ष महोदय, मैंने तमिलनाडु के संबंध में एक कार्रवाई प्रवेशन की नोटिस दी थी। कल आपने कहा था कि आप प्राइम मिनिस्टर श्री होम मिनिस्टर से विचार विमर्श करना चाहते हैं। मैं जानना चाहता हूँ आपने क्या तय किया है क्योंकि वहाँ पर भ्रान्दोलन बढ़ रहा है, फायरिंग हो रही है और किसानों को मारा जा रहा है। (अव्यवधान)

MR. SPEAKER: I have understood your point. Papers to be laid—Hon. Prime Minister . . . (Interruptions) I am not going to reply to the question. I am not here for cross-examination.

12.37 hrs

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF DEPARTMENTS OF SPACE ELECTRONICS AND ATOMIC ENERGY FOR 1978-79

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Space for 1978-79. [Placed in Library. See No. LT-2070/78]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Electronics for 1978-79. [Placed in Library. See No. LT-2071/78]
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Atomic Energy for

1978-79. [Placed in Library. See No. LT-2072/78].

REPORT OF BAWEJA COMMISSION OF INQUIRY RE. LATHI-CHARGE IN CENTRAL

JAIL TIHAR AND STATEMENT RE. CORRECTION OF ANSWER

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act 1952:—
 - (i) Report of the Baweja Commission of Inquiry into the incident of lathi-charge in Central Jail, Tihar on the 2nd October, 1975.
 - (ii) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-2073/78].
- (2) A statement correcting the reply given on the 22nd March, 1978 to a supplementary on starred Question No. 410 by Shri Kanwar Lal Gupta regarding traffic bottlenecks in Delhi [Placed in Library. See No. LT-2074/78].

SHRI KANWAR LAL GUPTA (Delhi Sadar): I want to make a submission.

The hon. Home Minister has placed the report of the Baweja Commission about the lathi-charge in the Tihar jail. This is a typical example of how the bureaucracy misguides our Government. I put a question here whether there was a lathi-charge in Tihar jail. The reply was that there was no lathi-charge though the Home Minister was himself in the Tihar Jail. This is a typical example of how wrote to you a letter saying, "Kindly ask the Minister to correct the answer." You sent it to the Home Minister and again the bureaucracy misguided him and the reply was that there was no lathi-charge. Then